

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 21st day of November, 2001.

Original Application No. 1296/2001.

CORAM :-

Hon'ble Mr. S. Dayal, A.M.

Hon'ble Mr. Rafiuddin, J.M.

S.L. Kapoor, aged about 62 years,
Son of Late Shri Chunni Lal Kapoor,
Resident of F-264, Ambedkar Road West,
Railway Colony, Jhansi.

(Sri Rakesh Verma, Advocate)

..... Applicant

Versus

1. Union of India through Chairman, Railway Board, Rail Bhawan, New Delhi.
2. The General Manager, Central Railway, Chatrapati Shivaji Terminus, Mumbai.
3. The F.A. & C.A.O. (Admn.), Central Railway, Chhatrapati Shivaji Terminus, Mumbai.
4. The Deputy Chief Accounts Officer (G), Office of the F.A. & C.A.O., Central Railway, Chhatrapati Shivaji Terminus, Mumbai.

(Sri K.P. Singh, Advocate)

..... Respondents

O R D E R (O_r_a_l)

By Hon'ble Mr. S. Dayal, A.M.

This application has been filed by the applicant for setting aside the impugned order dated 21-3-2001 rejecting the representation of the applicant and the order dated 4-1-2001 and thereby denying the claim of promotion to the post of Senior Steno in the pay scale of Rs.1640-2900 w.e.f. 13-6-1995 and for denial of dual charge allowance from October, 1990 till 31-12-1996.

2. The applicant has claimed that he was promoted to the post of Senior Steno vide order dated 13-6-1995. He made a representation to respondent no.3 to promote him ~~at~~ Jhansi itself. The said representation was rejected.

by letter dated 7-7-1995. The applicant states that and he was given no time during which it was rejected when he could join at Bombay. The applicant also mentions that his prayer for payment of dual charge allowance was also rejected. Against the rejections the applicant filed a representation with the General Manager, Central Railway on 4-1-2001 which has again been considered and rejected by the same authority which had earlier rejected his representation on 13-10-1993.

2. In the circumstances, we direct the General Manager to decide the representation of the applicant by a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order alongwith the copy of the representation. There shall be no order as to costs.

Rajiv Dube

Member (J)

Amritpal Singh

Member (A)

Dube/